

GOVERNMENT OF JAMMU AND KASHMIR
DEPARTMENT OF LAW, JUSTICE AND PARLIAMENTARY AFFAIRS
(Power Section) Civil Secretariat
Srinagar/Jammu

Notification

Jammu, the 16th of May, 2025

S.O 130 .- In exercise of the powers conferred under sub-section (1) of section 14 of the Bharatiya Nagarik Suraksha Sanhita, 2023, the Government hereby appoint the following officers to be the Executive Magistrates, who shall exercise all the powers of an Executive Magistrate within their respective territorial jurisdiction of District Rajouri.

S.No.	Name of the Officer Ms./Mr.	Present place of posting
01	Insha Khalid, Jr. JKAS (2024)	Tehsildar, HQA to the Deputy Commissioner, Rajouri.
02	Ashrif Ali, Jr. JKAS (2024)	Tehsildar , Darhal

By Order of the Government of Jammu and Kashmir.

Sd/-
(Achal Sethi)
Secretary to Government
Dated :- 16 -05 - 2025

No. LAW-Powr/5/2022-10

Copy to the:- .

1. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
2. Divisional Commissioner, Jammu.
3. Secretary to Government, Revenue Department.
4. Deputy Commissioner, Rajouri. This is with reference to letter No. DMR/2025-26/Estt/128-31 Dated:- 15-05-2025.
5. General Manager, Government Press, Jammu for publication in an extra ordinary issue of the Government Gazette.
6. S.O. section, Department of Law, Justice and Parliamentary Affairs. (W.7.S.C).
7. Incharge Website section

Additional Secretary to Government



Handwritten signature and date: 16.5.2025